

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.406 of 2004

Friday, this the 23rd day of April, 2004.

Hon'ble Mr. A.K. Bhatnagar, J.M.

Nirmala Devi,
aged about 50 years,
W/o late Rama Shankar Singh,
R/o 128/3K/5A, Anant Nagar,
Bhola Ka Pura, Sulem Sarai,
Allahabad.Applicant.

(By Advocate : Shri B. Tiwari)

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. Deputy Chief Commercial Superintendent,
Northern Railway, Varansai.

.....Respondents.

(By Advocate : Shri A.K. Gaur)

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

By this OA, filed under Section 19 of A.T. Act, 1985, the applicant has prayed for a direction to give ex-gratia payment to the applicant w.e.f. 16.11.2000 in pursuance of Railway Board's letter dated 30.6.1988 alongwith 18% interest delayed payment.

.....2.

2. Learned counsel for the applicant submitted that the applicant is a widow of the deceased Govt. servant, who died on 16.11.2002 and she is entitled ex-gratia payment in pursuance of letter dated 30.6.1988 issued by Ministry of Railways, copy of which has been filed as Annexure-A-I. Learned counsel for the applicant submitted that he has sent a representation to respondent No.2 for the above payment in the light of letter dated 30.6.1988 which is still lying undecided in the department and the applicant will be satisfied if her representation is decided in accordance with rules, shown in the letter dated 30.6.1988.

3. Learned counsel for the respondents prays for time for filing counter. In my opinion, as this case can be decided by issuing an appropriate direction to the respondents so there is no requirement of asking for counter.

4. In view of the above, the OA is finally disposed of with direction to respondent No.2 to decide the representation filed by the applicant on 16.12.2002 (Annexure-A-5) within a period of three months from the date of receipt of copy of this order. No costs.


Atz
MEMBER (J)

RKM/